

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A.No. 13/2014 in Petition No. 228/GT/2013

Subject: Approval of generation tariff of Parbati Hydroelectric Project, Stage-III (4 x 130 MW) for the period from 24.3.2014 to 31.3.2014--Interlocutory Application filed for determination of tariff from anticipated date of commercial operation of all four units (30.3.2014) till 31.3.2014 based on revised tariff filing forms.

Date of hearing: 15.4.2014

Coram: Shri Gireesh B Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner: NHPC Limited,

Respondents: PSPCL and 13 others

Parties present: Shri A.K.Pandey, NHPC
Shri J.K. Jha, NHPC
Shri S.K. Meena, NHPC
Ms. Shubhalakshmi, NHPC

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner NHPC Ltd, for approval of tariff of Parbati Hydroelectric Project, Stage-III (4x130 MW) for the period from the anticipated date of commercial operation of Unit-I (16.4.2013) to 31.3.2014, based on the provisions of the 2009 Tariff Regulations.

2. During the hearing, the representative of the petitioner submitted as under:
 - (a) Since the commercial operation of the project got delayed beyond six months from the date of filing this petition, Interlocutory Application has been filed for determination of tariff from the revised date of commercial operation of the project as 30.3.2014 (for four units);
 - (b) Out of the four units, three units, viz., Units I & II and Unit-III have been declared under commercial operation on 24.3.2014 and 30.3.2014 respectively. The commissioning of Unit-IV has been delayed due to fault in the transformer and the same is expected to be commissioned during August, 2014.

- (c) The completion of upstream Parbati-II project has been delayed due to various reasons and could not be made operational prior to the commissioning of the Parbati-III project. Thus, the tail race water of Parbati-II would not be available for generation at Parbati-III.
- (d) Accordingly, the annual design energy of the Parbati-III project as approved by CEA, while operating as ROR scheme in a 90% dependable year would be 701 million unit.
- (e) Approval of provisional tariff for Units I to III of the project which have been declared under commercial operation may be granted in terms of the 2009 Tariff Regulations.
3. On a specific query by the Commission as regards filing of the report of the designated agency on vetting of capital cost, the representative of the petitioner clarified that M/s Aquagreen Engineering Management Private Ltd has been engaged by the petitioner for the same.
4. None appeared on behalf of the respondents. Order in the Interlocutory Application was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)